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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 380/2017 and IA 219/2017 with
C.P. No. 146/241-242-244/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018**

Name of the Company: Kiritbhai Fulchand Vakharia & Anr.
V/s.
Shweta Organisers Pvt. Ltd. & Ors.

Section of the Companies Act: Sections 241, 242 and 244 of the Companies
Act, 2013

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------------|------------------------|-----------------------|------------------|
| 1. | Arjun R. Sheth with Krina Parekh | Adv & Solicitor Adv | Petitioner | K.R. Parekh |
| 2. | Apurva Vakil | Advocate | Respondents | Apurva |

ORDER

Learned Advocate Mr. Arjun Sheth with Learned Advocate Ms. Krina Parekh present for Petitioners. Learned Advocate Mr. Apurva Vakil present for Respondents No. 1, 2 and 6 to 14.

Heard arguments of learned Counsel for Applicant in IA 219/2017.

For hearing arguments of learned Counsel for Respondent.

List the matter on 01.02.2018.

Manorama

**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 18th day of January, 2018.

Bikki Raveendra Babu

**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**